

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 153 of 2019 &  
IA No. 665 of 2019**

**Dated: 8<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Maharashtra State Electricity Distribution  
Company Ltd.**

**.... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission &  
Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ganesan Umapathy  
Ms. Vaishnavi

Counsel for the Respondent(s) : Ms. Pratiti Rungta  
Mr. Sumit Pargal  
Mr. Shivankur Shukla for R-1

Mr. Amit Kapur  
Mr. Sourav Roy  
Mr. Akshat Jain  
Mr. Pratyush Singh  
Mr. Gaurav Majumdar  
Mr. Harsh Anand for R-2

**ORDER**

Those Respondents, who have not yet filed reply/objections on the main appeal as well as stay application, may file the same on or before 22.07.2019 with advance copy to the other side. Thereafter, Appellant may

file rejoinder, if any, on or before 29.07.2019 with advance copy to the other side.

List the matter on 05.08.2019. In the meantime, affidavit of service be filed.

**(S. D. Dubey)**  
**Technical Member**

*tpd/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**